

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 190 of 2017

Dated: 10th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Bhushan Power & Steel Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley
Mr. E.Premjit Singh for R-2
Mr. R.B.Sharma for R-3

ORDER

Admit. Issue notice to the Respondents returnable on 22.08.2017. Mr. R.K. Mehta takes notice on behalf of Respondent No.2 and Mr. R.B. Sharma takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **22.08.2017**. In the meantime, learned counsel for the respondents may file reply on or before 16.08.2017 after serving copy on the other side. Tag to Appeal No. 267 of 2016.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt